

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-609(ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2018**

**NAME OF THE COMPANY: S.E. Investments Ltd. Vs. Soni Realtors Pvt.
Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Rajeev Kumar, Advocate for RP

Mr. Manoj Kulshreshta, RP

ORDER

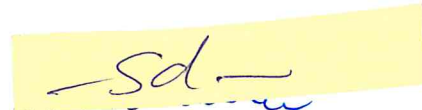
Mr. Kapil Soni, one the Directors of the Corporate Debtor is present in Court. He is directed to cooperate with the RP. It is due to failure to get access to audited accounts that the expression of interest has not been invited. The list of documents that are required to support the prepared financial statements shall be tendered by the Director.

Interim report be filed by the RP.

To come up on 5th September, 2018.



(Deepa Krishan)
Member (T)



(Ina Malhotra)
Member (J)